

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
INDORE DEWAS TOLLWAYS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Indore Dewas Tollways Limited
2.	Date of incorporation of corporate debtor	04-05-2010
3.	Authority under which corporate debtor is incorporated / registered	RDC Hyderabad
4.	Corporate Identity No. of corporate debtor	U45200TG2010PLC068238
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 5th Floor, A Block, TSR Towers, 6-3-1090, Somajiguda, Hyderabad, Khairatabad, Telangana, India, 500082 Principal Office: Near Toll Plaza Building at KM 591 to 700 of NH3, Opp Mahatma Gandhi Institute, of Engineering and Management Indore Dewas Bypass, Mangliya, Indore, Madhya Pradesh, 453771 India
6.	Date of closure of Insolvency Resolution Process	25-09-2024
7.	Liquidation commencement date of corporate debtor	25-02-2025 (Order received on 27-02-2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Nirmal Kumar Agarwal IBBI/IPA-001/IP-P02112/2020-2021/13380
9.	Address and e-mail of the liquidator, as registered with the Board	Shreekunj, Block – E, 83, Golaghata Road, Sreebhumi, North 24 Parganas, West Bengal -700048, India, Mobile: 9101295915 E-Mail – nirmalagarwal123@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Shreekunj, Block – E, 83, Golaghata Road, Sreebhumi, North 24 Parganas, West Bengal -700048, India E-Mail ip.indoredewastollwayslimited@gmail.com
11.	Last date for submission of claims	29-03-2025

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench has ordered the commencement of liquidation of the **Indore Dewas Tollways Limited** on **25-02-2025 (Order received by Liquidator on 27-02-2025)**

The stakeholders of **Indore Dewas Tollways Limited** are hereby called upon to submit their claims with proof on or before **29-03-2025**, to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator

: Nirmal Kumar Agarwal

Date

: 01-03-2025

Place

: Kolkata

